

who have suffered on the spot and do what I can?

Shri L. J. Singh: May I know whether the Government of Manipur requested the Government of India for an agricultural loan of Rs. 50,000/- for relief to the flood-stricken people?

Dr. Katju: I want notice of that question.

Shri L. J. Singh: What are the measures that Government propose to take in order to prevent recurrence of floods in this State?

Dr. Katju: I really don't know.

Shri Sarvagadhar Das: May I point out that in a matter of this sort where there has been so much damage done to crops and relief is necessary, it is surprising that the Minister should say that he wants notice to every question?

Mr. Speaker: The hon. Member will please see that relief measures are being taken. An interim report has possibly been received, and he is awaiting the other report. So, what else can be said, I really don't know, unless one should take a view which is full of prejudice.

SENTRY OUTPOSTS ON NEPAL-DARJEELING BORDER

*377. **Shri S. C. Samanta:** Will the Minister of Home Affairs be pleased to state:

(a) how many sentry outposts have been set up on the Nepal-Darjeeling border to stop "undesirable elements" entering the district of Darjeeling;

(b) the number of chief offenders who entered without passports from January to September 1952; and

(c) the corresponding figure in 1951?

The Deputy Minister of Home Affairs (Shri Datar): (a) Five.

(b) and (c). Traffic between the two countries is not regulated by a passport system. The question of any offenders entering without passports does not, therefore, arise. Offenders under the ordinary law were:

January to September, '52 ...	18
1951 ...	23

Shri S. C. Samanta: May I know, Sir, to which countries these undesirable persons belong, and through which route they come?

Shri Datar: They come from Nepal, Bhutan and Tibet.

Shri S. C. Samanta: May I know, Sir, whether it is true that seven outposts have been opened as has been notified in the newspapers?

Shri Datar: There are five outposts opened in all—three by the West Bengal Government, and two by the Government of India.

Shri S. C. Samanta: May I know, Sir, how many were caught with prohibited articles, and how they have been dealt with?

Shri Datar: I should like to have notice.

Shri S. C. Samanta: May I know, Sir, how Government deal with these undesirable persons when they are arrested?

Mr. Speaker: Order, order.

Shri Nambiar: Who are these undesirable elements? What is their definition or qualification?

Mr. Speaker: We will proceed to the next question.

REHABILITATION FINANCE ADMINISTRATION

*379. **Shri Gidwani:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that nearly 50 per cent. of the displaced persons who have been granted loans by the Rehabilitation Finance Administration for business or industrial purpose have failed to pay the instalments of their loans;

(b) if so, whether the Rehabilitation Finance Administration and the Advisory Board of the Rehabilitation Finance Administration, having considered the situation, have jointly made certain recommendations to Government, suggesting extension of the period of recovery of loans and reduction of the rate of interest charged on such loans; and

(c) whether Government have considered these recommendations and if so, what action they propose to take and when?

The Deputy Minister of Finance (Shri M. C. Shah): (a) It is a fact that comparatively few of the loanees of the Rehabilitation Finance Administration pay back the instalments on the due dates.

(b) Yes, Sir.